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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 15th May, 1982.

NOTIFICATION
(INCOME-TAX)

No. 4609 (F.No.197/88/81-II(AI): In exercise of the powers conferred by clause (iv) of sub-section (230) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Bombay Chartered Accountants' Society" for the purpose of the said section for the period covered by the assessment years 1980-81 to 1982-83.

SA (MILAP JAIN)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
Near Rajouri Garden, New Delhi.

25/4/82
15/5
Mw C 15/5
Copy to:-

1. The President, Bombay Chartered Accountants' Society, Dal-bin-Shir, 69-71, Choga Street, Bombay-400001.
2. The Commissioner of Income-tax, Bombay City-IV, Bombay, with reference to his letter No.TC/289(5)/E1-82, dated 5.3.82.
3. All Commissioners of Income-tax.
4. Directors of Ins.(II)/(IAS)/(IFS)/(Inv.), New Delhi.
5. Director of Civil Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
6. All Officers & Sections of I.T.Wing of C.B.D.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Dte. of Ins.(K&P), New Delhi (5 copies).
9. Director of Training, IAS, National Academy of Direct Taxes, Staff College, Nagpur (5 copies).
10. Shri J.K.Kartha, Jt.Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

Atas R
(ATMA RAM)
SECTION OFFICER
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)